

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

R.P.No.44/93  
M.P.No.240/93

Dt. of order: 13.9.93

Union of India & Ors. : Petitioner

Vs.

Gokul Chand Gupta : Respondents.

Mr.V.S.Gurjar : Counsel for petitioner

Mr.Surendra Singh : Counsel for respondents

CORAM

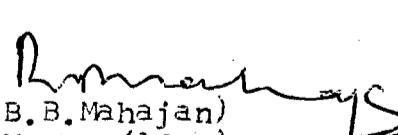
Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.B.B.Mahajan, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. It is an admitted position that Shri Gokul Chand Gupta, had been offered promotion in 1977 as well as in 1979 and he had declined to accept the promotion so given and accepted the promotion from 11.7.80. So the question

*from before 11.7.80*  
of giving the notional seniority in the promotion cadre does not arise as the respondent Shri Gokul Chand Gupta, had declined to accept the promotion so given. He will be entitled to notional fixation in accordance with the instructions contained in DGPOT's letter dated 3.4.81 only from 11.7.80. The order dated 16.9.93 may be accordingly amended. The Review Petition as well as the application for condonation of delay is disposed of accordingly.

  
(B.B.Mahajan)  
Member (Adm.)

  
(D.L.Mehta)  
Vice Chairman.